

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00017/2019 in & OA/310/01567/2018

Dated Wednesday the 6th day of March Two Thousand Nineteen

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)
HON'BLE MR. P. MADHAVAN, Member (J)**

S.P.Sureshkumar,
No.51, Kumar Apartments,
Ground Floor, 3rd Street,
Joint Venkatachalam Nagar,
Madambakkam, Chennai 600126.Applicant

By Advocate M/s. R.Malaichamy

Vs

1.Union of India,
rep by the Chief Postmaster General,
Tamil Nadu Circle,
Anna Salai, Chennai 600002.

2.The General Manager,
Postal Accounts & Finance,
Tamil Nadu Circle,
No. 4, Ethiraj Salai,
Chennai 600008.

3.The Assistant Chief Accounts Officer (Admn),
O/o The General Manager,
Postal Accounts & Finance,
Tamil Nadu Circle,
No. 4, Ethiraj Salai,
Chennai 600008.

4.The Senior Accounts Officer (Admn),
O/o The General Manager,

Postal Accounts & Finance,
Tamil Nadu Circle,
No. 4, Ethiraj Salai,
Chennai 600008.

5.The Senior Accounts Officer (Pay Group),
O/o The General Manager,
Postal Accounts & Finance,
Tamil Nadu Circle,
No. 4, Ethiraj Salai,
Chennai 600008.

....Respondents

By Advocate Mr. M. Kishore Kumar

ORAL ORDER**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA seeking the following reliefs :

"1. To call for the records of the 5th respondent pertaining to her order which is made in No. 531/PG/Bill-I/KM/2018-19 dt. 12.10.2018 and the order made in Memo No.1569/Legal Cell/OA 1409/2018-19 dated 14.11.2018 and set aside the same; consequent to,

2. direct the respondents to refund the amount of recovery to the applicant with interest at the rate applicable to GPF deposits also to

3. direct the respondents to pay PLB bonus with interest at the rate applicable to GPF deposits and

4. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."

2. The respondents have filed a reply contesting the claim of the applicant.

3. Learned counsel for the applicant now produces a copy of the latest OM of the DoPT dt. 28.02.2019 and submits that in terms of the directions contained therein, the applicant could be granted the relief by the respondents themselves. Learned counsel for the respondents does not dispute the claim and submits that the OA could be disposed of with a direction to the respondents to consider the matter in the light of the said OM and pass necessary orders.

4. Keeping in view of the above submission, the competent authority is directed to consider the claim of the applicant in the light of the OM dt. 28.02.2019 and pass a reasoned and speaking order within a period of one month from the date of receipt of a copy of this order. In the event of the

applicant's claim being accepted, the respondents shall also consider if consequential benefits could also be granted to the applicant in the light of such order.

5. OA is disposed of. MA for interim direction stands disposed of accordingly.

(P. Madhavan)
Member(J)

(R. Ramanujam)
Member(A)

06.03.2019

SKSI